

ISLAMABAD HIGH COURT, ISLAMABAD

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PRESS RELEASE

In order to ensure greater transparency and access to justice, the Islamabad High Court has taken the initiative to introduce live streaming and recording of court proceedings. Pursuant to the directions of the Honourable Chief Justice, the proceedings of Court Room No.1 have been equipped with live streaming. However, the live streaming of proceedings involves the rights of the litigants and, therefore, it can only be made accessible to the general public after its modalities have been finalized upon completion of consultative process with the stakeholders. Not every litigant would want proceedings to be streamed live. Likewise, matrimonial matters, recording of evidence, privileged communications etc. may have to be excluded.

The Honourable Chief Justice has constituted an e-Committee headed by Honourable Judges of the High Court and consisting of representatives of Pakistan Bar Council, Islamabad Bar Council, Islamabad High Court Bar Association, Islamabad Bar Association and High Court press/media reporters to deliberate the modalities and propose rules regarding live streaming of the court proceedings, inter-alia, having regard to the rights and interests of the litigants. The Committee may co-opt members and invite suggestions from the general public. The members of the general public may also send proposals/suggestions addressed to the Registrar of the Court regarding modalities relating to live streaming of court proceedings.


PUBLIC RELATIONS OFFICER